

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 604/NCLT/AHM/2018

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2019**

Name of the Company: Natvarlal M Patel (HUF)
V/s.
Kush Structure Pvt. Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.	ANAR PARIKH	ADVOCATE FOR ±	RESPONDENT	Ana Parikh For, Kashyap Jani

ORDER


The parties are represented through learned counsels.

On the request of the Learned Lawyer for the Respondent, the matter is adjourned in presence of other side.

List the matter on 06.01.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 21st day of November, 2019


MANORAMA KUMARI
MEMBER JUDICIAL